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SLP(C)No. 16026 OF 2003
ITEM No.201

Court No. 1

SECTION X
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16026/2003
(From the judgement and order dated 24/05/2003 in WP 427/02
of The HIGH COURT OF UTTARANCHAL AT NAINITAL)

STATE OF UTTARANCHAL & ANR.

Petitioner (s)

VERSUS

M/S. PODDAR PHARMACEUTICALS P.LTD.&ORS.

Respondent (s)

(With Appln(s). for permission to submit additional document(s)vacating stay)(With prayer fo
r interim relief)(For Final Disposal)
With

SLP(C)No.23999/2003 (Vijay M. Daruwale & Anr. vs. Commnr., Municipal Corp., Brihanmumbai & Ors
) (with appln.(s) for exemption from filing c/c of the impugned judgment and with prayer for
interim relief and office report) (For Final Disposal)

Date : 28/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE H.K. SEMA
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)
in SLP 16026/03Ms. Rachana Srivastava,Addl.Adv.Genl.
Mr. R K Jain, Adv.

in SLP 23999/03Petitioner No. 2 in-person.
(Ms. Jayashree Wad, Adv.
for M/s. J S Wad & Co., Advs.
discharged from the case)

For Respondent (s)
in SLP 16026/03Mr. Pallav Shishodia, Adv.
Ms. Kavita Dahiya, Adv.
Ms. Meghalee Barthakur, Adv.
Mr. Rajan Narain,Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) No. 16026/2003
After hearing the learned counsel for the parties, we do not think that any case for interfere
nce with the impugned judgment of the High Court is made out, especially when the impugned jud
gment relates to the tenders for the year 2001-02.
The special leave petition is dismissed.

SLP(C) No. 23999/2003

M/s. J S Wad & Co., Advs. are discharged from the case.

Heard the petitioner No. 2 appearing in-person.

Issue notice.

(D.P. WALIA)
COURT MASTER

(RADHA R. BHATIA)
COURT MASTER